COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 192 OF 2017 & IA NO. 1224 OF 2018

Dated: 24th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Meghalaya Power Distribution Corporation Ltd. Vs. Meghalaya State Electricity Regulatory Commission & Anr.			 Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Sakie Jakharia	

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan Ms. Stuti Kishan for R-1

> Mr. Parinay Deep Shah Ms. Aradhna Tandon for R-2

<u>ORDER</u>

IA No. 1224 of 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

APPEAL No. 192 of 2017

Learned counsel for the respondents who have not filed reply yet may file reply within two weeks i.e., on or before 09.10.2018 with advance copy to the other side, failing which it shall be taken as nil. Thereafter, rejoinder may be filed on or before 24.10.2018 with advance copy to the other side.

List the matter on <u>30.10.2018.</u>

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson

ts/mk